

- (ii) The Fertiliser (Control) Second Amendment Order, 1962, published in Notification No G.S.R. 324 dated the 17th March, 1962.

[Placed in Library. See No. LT-3613/62].

ANNUAL REPORT AND AUDITED ACCOUNTS OF THE GOVERNMENT TELEPHONES BOARD LIMITED

The Minister of Transport and Communications (Dr. P. Subbarayan): I beg to lay on the Table a copy of Annual Report of the Government Telephones Board Limited for the period from the 1st April to 8th September, 1960 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-3614/62].

CERTIFIED ACCOUNTS AND AUDIT REPORT OF THE DELHI DEVELOPMENT AUTHORITY AND REPORT OF THE CONTRIBUTORY HEALTH SERVICE SCHEME ASSESSMENT COMMITTEE

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): On behalf of Shri D. P. Karmarkar I beg to lay on the Table a copy each of the following papers:—

- (i) Certified Accounts of the Delhi Development Authority for the year 1958-59 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-3615/62].
- (ii) Report of the Contributory Health Service Scheme Assessment Committee. [Placed in Library. See No. LT-3616/62].

NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT AND REPORT, CERTIFIED ACCOUNTS AND AUDIT REPORT OF THE SHIPPING DEVELOPMENT FUND COMMITTEE

Shri Raj Bahadur: I beg to lay on the Table:—

(1) a copy each of the following notifications making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

- (a) Notification No. F. 12/54-61-Transport published in Delhi Gazette dated the 21st September, 1961.
- (b) Notification No. F. 12/53|60-Transport, published in Delhi Gazette dated the 16th November, 1961.
- (c) Notification No. F.12/38/57-61|Transport published in Delhi Gazette dated the 18th January, 1962.

[Placed in Library. See No. LT-3617/62].

- (ii) a copy of Report and the Certified Accounts of the Shipping Development Fund Committee for the period ended the 31st March, 1960 together with the Audit Report thereon under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-3622/62].

REPORT OF THE WORKING GROUP ON PANCHAYAT AND COOPERATIVES

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of Report of the Working Group on

Panchayat and Cooperatives. [Placed
in Library. See No. LT-3818/62].

REPORTS OF THE LAW COMMISSION

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): On behalf of Shri R. M. Hajarnavis, I beg to lay on the Table a copy each of the following Reports of the Law Commission:—

- (i) Twenty-first Report on Marine Insurance. [Placed in Library. See No. LT-3619/62].
- (ii) Twenty-second Report on the Christian Marriage and Matrimonial Causes Bill, 1961. [Placed in Library. See No. LT-3619/62].

12:04 hrs.

COMMITTEE ON PETITIONS

FIFTEENTH REPORT

Shri Barman (Cooch-Bihar): I beg to present the Fifteenth Report of the Committee on Petitions.

12:04½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 19th March, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12:04½ hrs.

COMMITTEE ON PETITIONS
MINUTES

Shri Barman (Cooch-Bihar, Reserved—Sch. Castes): Sir, I beg to lay on the Table a copy of the Minutes of the sittings (Fifty ninth and Sixtieth) of the Committee on Petitions, held during the Sixteenth Session, 1962.

Mr. Speaker: He read the other one item No. 10 first. The hon. Members must stick to the Order Paper. The same mistake was committed by Shri Dasappa yesterday.

12:04¾ hrs.

ESTIMATES COMMITTEE

HUNDRED AND SIXTY-FIFTH AND HUNDRED
AND SIXTY-SIXTH REPORTS

Shri Dasappa (Bangalore): I beg to present the following Reports of the Estimates Committee:—

- (1) Hundred and sixty-fifth Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part IV)—Art Silk Industry.
- (2) Hundred and sixty-sixth Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part IV)—Export Promotion of Cotton Textiles.

12:05 hrs.

ADVOCATES (AMENDMENT)
BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri R. M. Hajarnavis on the 27th March, 1962, namely:—

"That the Bill to amend the Advocates Act, 1961, be taken into consideration."

Shri Muniswamy, I think, was concluding. He has taken eleven minutes already. The total time allotted for this is one hour. We have spent 35 minutes already and 25 minutes are left.

Shri Braj Raj Singh (Firozabad): The time may be extended by an